

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S Jha, Member**

Date of Order : 28.02.2019

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station TL (TBCB) under "Substation Extensions for Transmission system associated with Vindhyachal-V Project of NTPC (Part-B)" for tariff block 2014-19 period under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Madhya Pradesh Power Management Company Ltd.
Shakti Bhawan, Rampur
Jabalpur - 482 008

2. Madhya Pradesh Power Transmission Company LTD.
Shakti Bhawan, Rampur
JABALPUR - 482 008



3. Madhya Pradesh Audyogik Kendra
Vikas Nigam (INDORE) LTD.
3/54, Press Complex, Agra-Bombay Road, INDORE-452 008
4. Maharashtra State Electricity Distribution Co. Ltd.
Hongkong Bank Building, 3RD Floor
M.G. Road, Fort, Mumbai-400 001.
5. Maharashtra State Electricity Transmission Co. Ltd.
Prakashganga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (EAST) MUMBAI-400 051.
6. Gujarat Urja Vikas Nigam Ltd.
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara - 390 007
7. Gujarat Energy Transmission Corporation Limited
Sardar Patel Vidyut Bhawan,
Race course road, Vadodara - 390 007
8. Electricity Department
Govt. of Goa, Vidyut Bhawan, Panaji,
Near Mandvi hotel, Goa - 403 001
9. Electricity Department
Administration of Daman & Diu,
Daman - 396 210
10. Electricity Department
Administration OF Dadra Nagar Haveli
U.T. SILVASSA - 396 230
11. Chhattisgarh State Electricity Board
P.O.Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013



12. Chhattisgarh State Power Transmission CO. LTD.
Office Of The Executive Director (c&p)
State Load Despacth Building,
DANGANIA, Raipur – 492 013

13. Chhattisgarh State Power Distribution CO. Ltd.
P.O.Sunder Nagar, Dangania, Raipur
Chhattisgarh -492 013

...Respondents

For Petitioner : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri Abhay Chowdhary, PGCIL
Shri S.K. Venkatesan, PGCIL

For Respondents : Shri Mukesh Kori, MPPMCL

ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 for 2 Nos. 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos. 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station TL (TBCB) under “Substation Extensions for Transmission system associated with Vindhyachal-V Project of NTPC (Part-B) (hereinafter referred to as “asset”) in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.



2. As per the Investment Approval dated 2.4.2016, the instant assets were scheduled to be put into commercial operation on 2.7.2018. The petitioner in the petition submitted that the instant assets were anticipated to be put into commercial operation on 1.10.2018 matching with the associated TBCB Transmission line constructed by the petitioner. Later, vide affidavit dated 22.1.2019, the petitioner has submitted that the instant asset was put into commercial operation on 1.1.2019 and has submitted the CEA energisation certificate in support of the COD of the instant asset. The petitioner is directed to submit the RLDC certificate and the CMD certificate regarding COD.

3. The details of the capital cost claimed by the petitioner are as follows:-

(₹ in lakh)

Apportioned approved cost	Estimated expenditure upto DOCO	Projected expenditure during			Estimated completion cost
		2018-19	2019-20	2020-21	
28798.68	13593.99	3297.18	2090.82	478.62	19460.60

Hence, there is no cost over-run in case of instant asset.

4. The matter was heard on 24.1.2019. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations and submitted that the actual COD happened on 1.1.2019.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission



Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner and, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded for the year 2018-19 are as under:-

(₹ in lakh)

Years	Tariff claimed	Tariff allowed
2018-19	1466.90	1173.52



9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 18.3.2019:-

(i) Detailed reasons for time over-run in case of the assets covered in the instant petition for and chronology of activities along with documentary evidence as per format given below:-

Sl. No.	Activity	Schedule		Actual		Remarks if any
		From	to	From	to	
1	LOA					
2	Supplies of structure, equipments etc					
3	Civil Works and Erection					
4	Testing & Commissioning					
5	ROW issues					
6	Any other delay, if any					

(ii) Auditor Certificate and revised tariff Forms based on the actual COD;



(iii) RLDC certificate for successful completion of trial operation in accordance with 2014 Tariff Regulation;

(iv) CMD certificate regarding COD of the instant assets;

(v) Status of associated transmission line i.e 765 kV D/C Vindhyaachal Polling Station-Jabalpur Pooling Station Transmission line being implemented through TBCB route and relevant documents in support thereof in case of commissioning;

11. The respondents are directed to file their reply by 30.3.2019 with an advance copy to the petitioner who shall file its rejoinder, if any, by 12.4.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The next date of hearing will be intimated in due course of time.

sd/-
(I.S. Jha)
Member

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

